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NOTIFICATIONS or nil. MINISTRY or FINANCE (1) I I 'ARI. MI M OI REVENUE AND INSURANCE)

THE DEPUTY MINISTER IN I 111. MINISTRY OI- I NANCE (SHR1 K. R. GANESH): Sir, I I Eg to lav on the Table:-

(a; A copy (.a I) of the following Notilitaiions (in El ;lish and Hindi) of the Ministry of 1 name (Department of Revenue and In: irante), under section 159 of the Customs -\ct, 1902:—

- (i) Notificati ins G.S.R. Nos. 2062 and 2069, dated le 26th December, 1970, together with Explanatory Memoranda thereon.
- (ii) Notificat in G.S.R. No. 2070, dated the 31st December, 1970, together with an Explanatory Memorandum thereon.
- (iii) Notifka ion G.S.R. No. 41, daLed the 1st Eanuary, 1971, togethei with an Explai itor} Memorandum there-on.
- (iv) Notifical ita G.S.R. Nos. 99 and 1st January, 1971, to I xplanatory Memoran 100, dated tin gether with a dum thereon,
- (v) Notificati in G.S.R. Nos. 69, 70, 71 and 72, dated the 12th January, 1971, together with Explanatory Memoranda thereon
- (vi) Notificat in G.S.R. No. 93, dated the llth Janua y, 1971.
- (vii) Notifica on G.S.R. No. 88, dated the Hill) Janui ry, 1971, togeLher with an Explanatory Memorandum thereon.
- (viii) Notifies io i (;.S.R. No. 118, dated the 21st January, 1971, together with an Ex lanator) Memorandum i hereon.
- (ix) Notificat in G.S.R. No. 221, dated the Kith Febn in, 1971, together with an Explanator Memorandum thereon. [Placed in I.il an, See No. LT-130/71 for (i) to (i 1.
- (h) A copy eac of the following Notifications (in Kngli h and Hindi') of the Ministry of Final ce (Department of Revenue and Insurance):
 - (i) Notificat in G.S.R. No. 87, dated the 16th Jauu ry 1971. togethei with an Explanator- Memorandum thereon.
 - (ii) Notificati n G.S.R. No. 217, child the 13th Febn in, 1971, together with an Explanator Memorandum thereon. [Placed in Lib an. See No. LT-129/71 for (i) and iii).
- (iii) Notifical in S.O. No. 1917, dalc-d the 20th February, 1971, publishing the Income-tax (/ niendment) Rules, 1971. under section 'li of the Income 'lax Act, 1961. [I'l e. in Library. See No. LT-142/71. LM/P(D)1RSS-

THE ASSAM REORGANISATION (MEGIIALAYA) DISTRIBUTION OI- REVENUES **ORDER, 1971**

SHRI K. R. GANESH: Sir I also beg Io laj on the Table a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 397, dated the 20lh March, 1971 (in English and Hindi), publishing the Assam Reorganisation (Mcghalaya) Distribution of Revenues Order, 1971, under subsection (2) of section 50' of the Assam Reorganisation (Mcghalaya) Act, 1909. [Placed in Library. See No. LT 128/71.]

12-50 P.M.

ON BY SHRI BANKA BEHARY DAS REGISTRATION

MR. DEPUTY CHAIRMAN: I have to inform bon. Members that Shri Banka Behary Das, a Member representing the State of Orissa, resigned his seat in the Rajya Sabha from the 4th of April, 1971.

12-51 P.M.

THE LABOUR PROVIDENT FUND LAWS (AMENDMENT) BILL, 1971

THE MINISTER OF LABOUR, PLOYMIM AND REHABILITATION

SHRI R. K. KHADILKAR: Mr. Deputy Chairman, Sir, I move:

"That the Bill further to amend the Goal Mines Provident Fund and Bonus Schemes Act, 1952, as passed h\ the Lok Sabha, be taken into consideration.

Sir, I would like to plate before the House the background of this measure with youi the background of this measure with your permission. Social security benefits are at present available to industrial employees under certain Central and State Acts. The Coal Mines Provident Fund and Bonus Schemes Act, 1948 and the Employees' Provident Funds Act, 1952 provide for Ihc institution of provident funds for employees in coal mines, factories and othei establishments. The institution "I Provident Funds, on a statutory footing, has been in operation for a statutory footing, has been in operation for about 22 years. While Provident Fund is an effective old-age and survivorship benefit, the accumulations therein are too small to render accumulations therein are too small to render adequate and long-term protection to the family of the industrial employee in the event of his premature death. Willia \ic-vv In providing long term protection to the family, of the industrial employee in the event of his premature death, a scheme of family pension was announced as pari of the budgetary proposals for 1970-71. foi the employees covered under the Employees' Provident Funds Act. 1952 who are paving provident fund contributions at the rate of 8 per cent of fund contributions at the rate of 8 per cent of pay.